

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1426(KB)2018  
IA(I.B.C)/1245(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	<b>DENA BANK VS ANURAG MULTIPURPOSE COLD STORAGE PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. ] For the Liquidator  
Ms. Sneh Maheswari ] Liquidator

**ORDER**

1. Ld. Counsel for Liquidator present. Liquidator in person present.
2. **IA(I.B.C)/1245(KB)2024:**
  - a) This application is filed by the Liquidator under Regulation 44 (2) of the Insolvency and Bankruptcy Code, 2016 for extension of one year.
  - b) The reasons for extension sought by the Liquidator are mentioned in Paragraphs No. 15 to 21 of this application.
  - c) This IA is accompanied by an affidavit of Liquidator at Pages No. 26 to 28.
  - d) We have perused the application and the documents attached therewith and heard the Ld. Counsel for the Liquidator. On being satisfied, we grant extension of liquidation period by 3 months from **07.07.2024** and accordingly, **IA(I.B.C)/1245(KB)2024** is **allowed and disposed of**.
  - e) The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period.
3. Post the Company Petition on **07.08.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**